

Bill No. 47 of 2021

THE UNEMPLOYMENT ALLOWANCE FOR GRADUATES
LIVING BELOW POVERTY LINE BILL, 2021

By

SHRI SUBRAT PATHAK, M.P.

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BILL

*to provide for payment of unemployment allowance to graduates living
below poverty line and for matters connected therewith.*

BE it enacted by Parliament in the Seventy-second Year of the Republic of India
as follows:—

1. (1) This Act may be called the Unemployment Allowance for Graduates Living
Below Poverty Line Act, 2021.

Short title,
extent and
commencement.

5 (2) It extends to the whole of India.

(3) It shall come into force on such date as the Central Government may, by
notification in the Official Gazette, appoint.

Definitions.	2. In this Act, unless the context otherwise requires,—	
	(a) “graduate” means any citizen who holds a bachelor’s degree or equivalent qualification from any university or institution and includes citizens who hold qualifications higher than that of a Bachelor’s degree or its equivalent; and	
	(b) “prescribed” means prescribed by the rules made under this Act.	5
Unemployment allowance to graduates living below poverty line.	3. (1) Every unemployed graduate who falls in the below poverty line category as may be determined by the Central Government shall be entitled to receive a monthly unemployment allowance at such rate, as may be prescribed, till the time he is gainfully employed.	
	(2) The Central Government shall, while fixing the rate of unemployment allowance, take into account the age, educational qualification, technical skills, physical disabilities and such other factors, as it may deem necessary:	10
	Provided that different rates of unemployment allowance may be prescribed for graduates on the basis of subjects in which they hold degrees and the State or part of the State of their residence.	15
Central Government to provide funds.	4. The Central Government shall, after due appropriation made by the Parliament by law in this behalf, provide adequate funds to the State Governments for the purpose of payment of unemployment allowance to unemployed graduates in the States.	
Act to have overriding effect.	5. The provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or any instrument having effect by virtue of any such law.	20
Act not to be in derogation of any other laws in force.	6. The provisions of this Act shall be in addition to and not in derogation of any other law for the time being in force.	
Power to make rules.	7. (1) The Central Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.	25
	(2) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both the Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.	30
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STATEMENT OF OBJECTS AND REASONS

The problem of unemployment amongst graduates in the country is alarming. In this regard various studies have shown that nearly forty-seven per cent. graduates in the country are unemployed either due to lack of adequate skills or unavailability of job.

It has been witnessed that technical graduates are not able to find suitable decent jobs due to saturation in their chosen field. They choose to shift to other field where there is no application of their skill and talents. The unhealthy trend of shifting of sectors amongst youth living below poverty line for want of job and gaining quick money is the major concern, which needs to be properly addressed. The country is missing out the potential of using the minds and skills of youth for the service of the nation. The present Bill provides for unemployment allowance to graduates living below poverty line till they get to employed in their desired field instead of joining different sectors and fields for quick money. Such a measure will help in realizing the idea of 'Make in India' and skill development amongst youth in real sense.

Hence this Bill.

NEW DELHI;
February 12, 2021

SUBRAT PATHAK

FINANCIAL MEMORANDUM

Clause 3 of the Bill provides that every unemployed graduate living below poverty line shall be entitled to receive monthly unemployment allowance at such rate as the Central Government may fix after taking into consideration certain factors. Clause 4 provides that the Central Government shall provide adequate funds to the State Government for payment of unemployment allowance to the unemployed graduates in the States. The Bill, therefore, if enacted will involve expenditure from the Consolidated Fund of India. It is estimated that a sum of about rupees five hundred crore will be involved as recurring expenditure per annum.

No non-recurring expenditure is likely to be involved.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 7 of the Bill empowers the Central Government to make rules for carrying out the purposes of the Bill. As the rules will relate to matters of detail only, the delegation of legislative power is, therefore, of a normal character.

LOK SABHA

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(Shri Subrat Pathak, M.P.)